

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

(CC 8826-8841/2000)

Petition(s) for Special Leave to Appeal(Civil)...../2000

(From the judgement and order dated 05/11/1999 & 14.12.99 in CM 6537/99 , 5699/99 CM 5700/99 CM 5702/99 ,CM 5704/99, CM 5565/99, CM 5684/99 ,CM 5682/99, CM 5683/99, CM 5688/99 ,CM 5685/99, CM 5687/99, CM 5681/99 ,CM 5689/99, CM 5690/99, CM 5691/99 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

KIRAN DEVI & ORS.

Respondent (s)

(With IA.1-16 for c/delay in filing SLP)
(With Office Report)

Date : 4/1/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s) Mr.Anoop Chaudhary,Sr.Adv.
Mr. Rajeev Kumar Sharma,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Delay condoned.
Issue notice. The court with which the amount stands deposited is directed not to disburse it until the order of this court.

.SP1

(Suman Wadhwa)
PA to Addl.Regr.

(H.K. Bhatia)
Court Master